

Seventeenth Loksabha

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Title: Regarding establishment of Court in Jharsuguda to settle disputes involving Coal Bearing Act in Bargarh Parliamentary Constituency.

SHRI SURESH PUJARI (BARGARH): Thank you, Hon'ble Speaker Sir, if you permit, I would like to speak in Odia. Sir, the matter which I want to raise here today in Zero Hr. is related to my Parliamentary Constituency Bargarh. In Bargarh, there is a district called Jharsuguda which houses one of the nation's biggest Coal mines.

The Mahanadi Coal Company engaged in coal mining here since the 1980s. Mining of coal takes place on the basis of the following laws - (1) Land Acquisition Act and (2) Coal Bearing Act.

Whenever any litigation relating to Coal Bearing Act takes place the cases are referred to Dhenkanal dist. which is 300 kilometers away. If a person has to go Dhenkanal from Jharsuguda, first he has to go 50 kms. in Sambalpur, then 150 Kms. to Angul and then travel 70 km. to reach Dhenkanal. This is long- winding and time-consuming. My question here is if coal is extracted from my district, coal-bearing Act is implemented in my district and displaced persons are people of my district, why should they go all the way to Dhenkanal to solve their cases?

Through you, I want to request the Ministry of Coal & Ministry of Law to establish a court to settle disputes involving Coal Bearing Act. District Judge of Jharsuguda and Session Judge should be notified and a Tribunal should be constituted to settle all the dispute relating to Coal Bearing Act so that people of my district will be benefited. Thank you, Sir.

